

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.84/2003

Wednesday this the 5th day of February, 2003

CORAM,

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P. Prabhakar,
Son of late K.P. Damodaran Nair,
last employed as Programme Executive
in the office of the All India Radio,
Thrissur, residing at XIX/192,
Devikripa, Poothole, Thrissur.4.Applicant

(By Advocate Mr. Ashok M Cherian)

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1. Union of India, represented by the Senior Pay & Accounts Officer, Central Pension Accounting Office, Department of Expenditure, Ministry of Finance, New Delhi-110 065.
2. The State Bank of India, Main Branch, Thrissur, represented by its Assistant General Manager.Respondents

(By Advocate Mr. C. Rajendran, SCGSC)

The application having been heard on 5.2.2003, Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant, who retired on 30.4.1996 as Programme Executive from the Office of the All India Radio, Trichur is that his revised pension has not been computed and sanctioned in terms of the provisions contained in Annexure A3 O.M. dated 18.10.1999, especially para 3 (A) and (B). Inviting the attention of the Senior Accounts Officer, PAO, IRLA, Ministry

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of Information & Broadcasting, Government of India, New Delhi, the applicant submitted Annexure A4 representation dated 31.8.2000 and followed by another representation dated 1.2.2002, but without any response. Under these circumstances, the applicant has filed this application for a declaration that the applicant is entitled to get his pensionary benefits revised as per Annexure A3 and for a direction to the 1st respondent to revise the pensionary benefits of the applicant as per Annexure A3 and cause the payment of arrears with interest immediately.

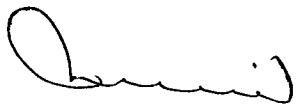
2. When the application came up for hearing on admission, Shri. C. Rajendran, SCGSC took notice on behalf respondents. The counsel on either side agree that the matter can be disposed of by directing the 1st respondent to consider the Annexure A4 and A5 representations of the applicant in the light of the instructions contained in Annexure A3 and other relevant orders and instructions and to give an appropriate reply within a reasonable time and if on such consideration, the applicant is found to be eligible for revised pension and monetary benefits, to make available to him the benefits without any further delay.

3. In the light of the above submission made by the counsel on either side, the application is disposed of directing the 1st respondent to consider Annexure A4 and A5 representations of the applicant in the light of instructions contained in Annexure A3, especially para 3 (A) and (B) and also any other relevant rules or instructions and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order, and that if on such consideration, the

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applicant is found to be entitled to further hike in pension etc., the monetary benefits flowing therefrom may be made available to him within a month thereafter. No costs.

Dated the 5th February, 2003.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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A.V. HARIDASAN
VICE CHAIRMAN